

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 10

IA No.- 4344/2020 in IB-3231/ND/2019

IN THE MATTER OF:

M/s WishwaMittar Bajaj & Sons ... Applicant/Petitioner

Vs

M/s Jai Krishan Estates Developers ... Respondent
Pvt. Ltd.

Order under Section 9 of IBC.

Order delivered on 28.10.2020

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Applicant : Mr. Raghvendra Mohan Bajaj

Mr. Nikhil Bamal

For the Respondent : Mr. Aman Anand

ORDER

IA No. 4344/2020:

Application filed for urgent listing of IB-3231/2019. Learned Counsel for the applicant states that another IB application against the Corporate Debtor who is partner of present Corporate Debtor is also already listed for hearing. Both matter were substantially heard together before lockdown. Hence, both be listed together for

hearing. We allow the application. List IB-3231/2019 on
17.11.2020.

Application is disposed of.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)

Vaishali- 28.10.2020